

MAHARASHTRA AUTHORITY FOR ADVANCE RULING

GST Bhavan, Room No.107, 1st floor, B-Wing, Old Building, Mazgaon, Mumbai – 400010.
(Constituted under Section 96 of the Maharashtra Goods and Services Tax Act, 2017)

BEFORE THE BENCH OF

(1) Shri. Rajiv Magoo, Joint Commissioner of Central Tax, (Member)

(2) Shri. T. R. Ramnani, Joint Commissioner of State Tax, (Member)

GSTIN Number, if any/ User-id		27AABCB4623J1ZS
Legal Name of Applicant		M/s. Aditya Birla Sun Life Insurance Company Limited
Registered Address/Address provided while obtaining user id		Tower 1, One India bulls, Jupitar Mill Compound, 841, 16th Floor, Senapati Bapat Marg, Elphistone Road, Mumbai-400013
Details of application		GST-ARA, Application No. 32 Dated 05.10.2020
Concerned officer		MUM-VAT-E-605, Mumbai LTU-01
Nature of activity(s) (proposed/present) in respect of which advance ruling sought		
A	Category	Service Provision
B	Description (in brief)	The receipt of consideration from NRE account satisfy the condition of sub-clause (iv) of section 2(6) of the IGST Act, 2017
Issue/s on which advance ruling required		➤ Determination of the liability to pay tax on any goods or services or both.
Question(s) on which advance ruling is required		As reproduced in para 01 of the Proceedings below.

NO.GST-ARA- 32/2020-21/B- 118

Mumbai, dt. **22-12-2021**

PROCEEDINGS

(Under Section 98 of the Central Goods and Services Tax Act, 2017 and the Maharashtra Goods and Services Tax Act, 2017)

The present application has been filed under Section 97 of the Central Goods and Services Tax Act, 2017 and the Maharashtra Goods and Services Tax Act, 2017 [hereinafter referred to as "the CGST Act and MGST Act" respectively] by **M/s. Aditya Birla Sun Life Insurance Company Limited**, the applicant, seeking an advance ruling in respect of the following questions.

- 1. The applicant provides insurance service under insurance products namely ULIP product, Endowment Product, Annuity Product, Term Product and Riders to NRI/PIO policyholder's residing outside India. The NRI/PIO pays insurance premium through their NRE account maintained with Indian Bank as permitted by RBI through various***



mode i.e. directly debit, DD, cheque or NACH. Does receipt of consideration i.e., premium, through the said NRE account (through various mode) would be treated as amount received in convertible foreign exchange to satisfy the condition of para (iv) of section 2(6) of IGST Act 2017 as amended w.e.f. 01.02.2019 and thereby will not be liable to pay GST?

2. Does the deduction of charges from fund value of ULIP policies substantiated through policy document, policy account statement along with above-mentioned documents which substantiate receipt of premium from NRE to satisfies the condition specified in sub-clause (iv) of section 2(6) of IGST Act, 2017 and thereby will not be liable to pay GST?

The applicant has submitted a letter dated 21.12.2021 and requested that they may be allowed to voluntarily withdraw their subject application filed on 05.10.2020.


The request of the applicant to withdraw their application voluntarily and unconditionally is hereby allowed, without going into the merits or detailed facts of the case.

ORDER

(Under section 98 of the Central Goods and Services Tax Act, 2017 and the Maharashtra Goods and Services Tax Act, 2017)

The Application in GST ARA Form No. 01 of M/s. Aditya Birla Sun Life Insurance Company Limited, vide reference ARA No. 32 dated 05.10.2020 is disposed of, as being withdrawn voluntarily and unconditionally.


RAJIV MAGOO
(MEMBER)


T. R. RAMNANI
(MEMBER)



Copy to:-

1. The applicant
2. The concerned Central / State officer
3. The Commissioner of State Tax, Maharashtra State, Mumbai
4. The Pr. Chief Commissioner of Central Tax, Churchgate, Mumbai
5. The Joint Commissioner of State Tax, Mahavikas for Website.

Note:-An Appeal against this advance ruling order shall be made before, The Maharashtra Appellate Authority for Advance Ruling for Goods and Services Tax, 15th floor, Air India Building, Nariman Point, Mumbai – 400021. Online facility is available on gst.gov.in for online appeal application against order passed by Advance Ruling Authority.